

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES
LOK SABHA

UNSTARRED QUESTION NO. 2853

TO BE ANSWERED ON THE 28TH DECEMBER 2018/ PAUSHA 7, 1940 (SAKA)

Public Asset Rehabilitation Agency

2853. DR. UDIT RAJ:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government propose to setup a Public Asset Rehabilitation Agency to address troubled loans, if so, the details thereof; and
the amount of troubled loans as on date?

ANSWER

**Minister of State in the Ministry of Finance
(SHRI SHIV PRATAP SHUKLA)**

(a): No proposal for setting up a Public Assets Rehabilitation Agency is presently under consideration.

(b): Following the Asset Quality Review (AQR) carried out in 2015 for clean and fully provisioned bank balance-sheets revealed high incidence of NPAs. Banks started cleaning up and expected losses on stressed loans, not provided for earlier under flexibility given to restructured loans, were provided for. Further, such restructuring schemes have been discontinued. As a result of transparent recognition of stressed assets as NPAs, gross NPAs of Scheduled Commercial Banks (as per RBI's OSMOS returns for global operations, as on 30.9.2018) have increased to Rs. 10,14,656 crore.
